

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No.  
T. A. No.

304

1991

(Dy. No. 1486/91)

DATE OF DECISION

25.2.91

M. K. Sasi \_\_\_\_\_ Applicant (s)

Mr. P. Santhosh Kumar \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Union of India rep. by Secretary Respondent (s)  
Ministry of Agriculture, New Delhi and others

Mr. N. N. Sugunapalan SCGSC \_\_\_\_\_ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. A. V. HARIDASAN, JUDICIAL MEMBER

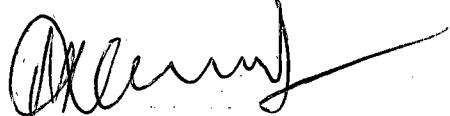
1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? ~~
3. Whether their Lordships wish to see the fair copy of the Judgement? ~~
4. To be circulated to all Benches of the Tribunal? ~~

JUDGEMENT

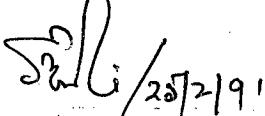
MR. A. V. HARIDASAN, JUDICIAL MEMBER

The applicant who is working as a Watchman in the Coconut Development Board, Kochi-11 has filed this application praying that a writ of mandamus or any appropriate writ order may be issued directing the respondents to regularise his service as Watchman. our Shri N. N. Sugunapalan, SCGSC took notice at direction. The SCGSC invited our attention to the fact that since the Coconut Development Board is an autonomous Board which is not notified under the Administrative Tribunals' Act, we cannot exercise jurisdiction in regard to the grievance of the employees under the Board as they do not hold any civil post. Mr. P. Santhosh Kumar, learned counsel for the applicant submitted that since the Coconut Development

Board is under the Ministry of Agriculture, and though the applicant was appointed by the Chairman, his appointment to should be deemed /have been made by the Government of India. We do not find it possible to agree to this view point. Though the Coconut Development Board is under the Ministry of Agriculture, an employee of the Board does not become an employee of the Government of India. Hence, we are of the view that this Tribunal has no jurisdiction to entertain an application of this nature filed by an employee of the Coconut Development Board which is an autonomous organisation not notified under the <sup>section 14(2) of</sup> Administrative Tribunals' Act. Hence, the application is returned to the applicant for presenting /the appropriate forum<sup>y so advised</sup> for redressal of his grievances.

  
(A. V. HARIDASAN)  
JUDICIAL MEMBER

KVN

  
(S. P. MUKERJI)  
VICE CHAIRMAN

SP/25/2/91